

Shri T. E. Vittal Rao: The hon. Minister has said that survey is being carried on by our geologists in this region. May I know the nature of the survey that is being conducted, whether it is aero-magnetic or any other type of survey?

Shri K. D. Malaviya: There are three processes of investigation for oil: first, geological; second geophysical and third, drilling. Geological investigations which include mapping all those things are well-nigh being completed for this area

Mr. Deputy-Speaker: Next question

Shri Tangamani: May I ask one more question? It is about a specific place. Villagers are coming in deputation in connection with that

Mr. Deputy-Speaker: I have already called the next question. He will have another opportunity later

Council of Scientific and Industrial Research

*1378. **Shri Narasimhan:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state-

(a) the present procedure followed in placing information concerning the accounts and audit reports of the Council of Scientific and Industrial Research before Parliament; and

(b) whether the Council of Scientific and Industrial Research will be converted into a statutory body?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) The accounts of the Council of Scientific and Industrial Research as certified by the Comptroller and Auditor General together with the audit report thereon is forwarded annually by the Council to the Government of India and the latter causes the same to be laid before the Parliament.

(b) The matter is under consideration.

Shri C. E. Narasimhan: Is it not a fact that the Public Accounts Com-

mittee have reported on this twice to the Government and reiterated their demand?

Shri Humayun Kabir: Is it about submission of the report? We have accepted and said that it will be done when we receive the report.

Shri C. E. Narasimhan: I am referring to part (b).

Shri Humayun Kabir: It is true that the Public Accounts Committee have reiterated that recommendation. The Governing Body of the CSIR, which is also an autonomous body, unanimously disagreed with it on two occasions. But as the recommendation has been reiterated by the Committee, we are placing it before the Governing Body at its next meeting on October 17.

Shri Shree Narayan Das: May I know whether the working of this organisation has been reviewed by any departmental committee or any person appointed for the purpose? If so, what is the result of that review?

Shri Humayun Kabir: No review as such has been made, but annual reports of the CSIR are available. The Governing Body and Council meet to review the work of the laboratories and the Council

Election Petitions

+

*1379. { **Shri Hem Barua:**
Shri Nath Pai:

Will the Minister of Law be pleased to state

(a) the number of election petitions, appeals etc. still pending disposal in the High Courts and the Supreme Court beyond six months; and

(b) the specific reasons for this delay?

The Deputy Minister of Law (Shri Hajarnavis): (a) Arising out of election petitions, five appeals and one writ petition are at present pending before the Supreme Court and one writ petition

is pending before the Madras High Court for a period of over six months.

(b) As far as is known, two appeals are pending as the preparation of appeal records is not complete. It is not known there is any delay and if there is any delay, it is for the parties concerned to take steps.

Shri Hem Barua: May I know whether any Minister or Deputy Minister or Speaker of Assembly are involved in these election petitions that are delayed in disposal for over six months or more? If so, what is their number?

Mr. Deputy-Speaker: Why should he be after Ministers and Speakers?

Shri Hem Barua: There is a complaint of undue delay about it.

Shri Hajarnavis: If the description applies to the case Devkanta Barua vs. Usha Ram, the appeal was filed on 23-4-1958. It is for the parties to move the court to expedite hearing of the case.

Shri Hem Barua: The Deputy Minister has fixed the responsibility on the parties. May I know whether there is no responsibility on the part of Government and also the Supreme Court, because this means superimposition of an official dignitary on the people when he has been already discarded by a High Court or an Election Tribunal.

Mr. Deputy-Speaker: Government cannot give a direction in a particular case to expedite the matter. The general policy is that it should be expedited. That we have indicated when we passed that law. But Government cannot give a directive in any individual case to the Supreme Court. That would rather be deemed as contempt of court.

Shri Hem Barua: Indirectly, it affects the morale of the people.

Mr. Deputy-Speaker: If it does, other measures might be devised or proposed by the hon. Member.

Shri S. M. Banerjee: I want to know whether a Constitution Bench consisting of five Judges is likely to be formed in the Supreme Court for specially dealing with election petition cases? If so, when?

Shri Hajarnavis: I have no information on the point. This is a matter entirely within the jurisdiction and discretion of the Chief Justice of India. We have no information about this matter, nor are we likely to obtain any as to the course he is going to adopt in a particular matter.

Shri Narayanankutty Menon: The majority of cases pending before the Supreme Court are cases where the original election tribunals have disqualified the candidates and set aside the election results and the High Courts have confirmed them, but the Supreme Court has issued stay orders. Because about 2½ years have gone by, are Government aware that this has resulted in an uncomfortable position with disqualified candidates sitting in the Assemblies? May I know whether Government propose to make any amendments to the law whereby these cases could be expedited?

Shri Hajarnavis: Government do not propose to take powers to interfere with the proceedings in the Supreme Court.

Mr. Deputy-Speaker: He has asked whether there is any proposal for making amendments to the law.

Shri Hajarnavis: That is what I answered. The Supreme Court will guide its own procedure; it is the only authority which will determine its own procedure and Government do not intend to take any powers to interfere with the hearing of the cases.

Shri Shree Narayan Das: May I know whether the hon. Minister can give us an idea of the extent to which the various tribunals, High Courts and the Supreme Court have been able to adhere to the provisions of the Representation of the People Act with

regard to the disposal of cases filed before them?

Shri Bajarnavis: I require notice.

Pre-Examination Coaching Classes for Scheduled Castes and Scheduled Tribes at Allahabad University

+

*1380. { Shri B. C. Mullick:
Shri Siddiah:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1341 on the 18th March, 1959 and lay a statement showing:

(a) whether the pre-examination coaching classes at Allahabad University for Scheduled Castes and Scheduled Tribes candidates have since been started;

(b) the number of applications received from each State and Union Territory for admission to these classes;

(c) the number of candidates being coached at present; and

(d) the total amount sanctioned for the purpose for the year 1959-60?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [See Appendix IV, annexure No. 86].

(c) 37.

(d) Rs. 66,820.

Shri B. C. Mullick: From the statement, I find that no application has been received from Orissa. Was the Orissa Government not addressed in the matter?

Shrimati Alva: Admissions were made after advertising all over India. I do not know about the exact case of Orissa. But it must have been advertised there. Perhaps no student was forthcoming.

Shri B. C. Mullick: In the previous answer, it was stated that four

Universities—Bombay, Agra, Madras and Calcutta—were addressed to take up the scheme. May I know what replies have been received from them?

Shrimati Alva: I have not got the details here.

Shri Siddiah: From the statement, I find that out of 166 applications, only 37 were admitted. I want to know what is the procedure adopted. Is there a Selection Committee to make selections? If so, who are the members of the Committee?

Shrimati Alva: Only first-class and second-class graduates and post-graduate candidates are to be admitted. They were selected in this manner; 40 were selected and 37 students have finally joined.

Mr. Deputy-Speaker: The question is whether there is a Selection Board.

Shrimati Alva: There must have been a Selection Board.

Shri Jadhav: Where were these students accommodated in Allahabad?

Shrimati Alva: They were first accommodated in the G. N. Jha Hostel, and when the academic year began, they were placed as 'casual' students in other places. Suitable accommodation has now been found perhaps at some distance from the College, and the Hostel was vacated for regular students who would be the hostellers there.

Shri B. K. Galkwad: May I know whether it is a fact that the Scheduled Caste I.A.S. trainees were ill-treated and harassed by the caste Hindus of the Jha Hostel, Allahabad on the ground of untouchability and the Scheduled Caste trainees for the I.A.S. reported the matter to the Home Minister? If so, what action has been taken by Government in the matter?

Shrimati Alva: What the hon. Member says is not correct. The Home Minister did receive a complain from the students and that complain was sent to the Vice-Chancellor and he has looked into it and he has also given his comments.